

DAILY REPORT OF PREVENTIVE MEASURES FOR COMBATING THE IMPENDING THREAT OF NOVEL CORONA VIRUS

Date – 09th April 2020

- 1) All the District and Sub Divisional Courts are closed today on account of holiday of Shab-E-Barat, therefore, daily report was not called for from the learned District Judges.
- 2) Registrar General along with the Members of the Registry inspected the Court's campus.
- 3) During the visit, it was reported by the Medical Expert team of The Animal Husbandry Department that no dead crow has been found today.
- 4) During inspection, Registrar General also visited the Primary Health Centre of the Patna High Court and inquired from the Doctors posted there about the number of patients coming to the Hospital for treatment. It was reported that today eight patients have visited the PHC.
- 5) During course of inspection, The Registrar General reiterated the directions to the security guards that the entry of strangers into the campus of The High Court be strictly prohibited.
- 6) Altogether seven matters through learned Advocates namely Sri Satyendra Rai (A.O.R. No. 02382), Sri Alok Kumar (A.O.R. 04940), Sri Kishor Kunal (A.O.R. No. 3247), Sri Vinay Kumar Mishra (A.O.R. No. 3100), Sri Saket Anand (Enr. No. BR1087 / 2016), Sri Abhishek Kumar (A.O.R. No. 07244) and Babita Kumari (A.O.R. No. 01760) for urgent hearing were mentioned on mobile phone and the same were placed before Hon'ble the Chief Justice. The prayers of - Ld. Counsel Sri Satyendra Rai vis a vis Criminal Misc. No. 6663 / 2019 (R.Bail), Ld. Counsel Sri Vinay Kr. Mishra in relation to Criminal Misc. No.

19032 / 2020 (R. Bail) and Ld. Counsel Babita Kumari in relation to filing regular bail in connection with Gardanibagh P.S. Case No.- 78 / 2020 under Excise Act were allowed respectively.

However, the prayers of Ld. Counsels namely Sri Satyendra Rai (in connection with Cr. Rev. No. 1306 /2019), Sri Alok Kumar (in connection with Cr. Misc No. 9081/2020), Sri Kishor Kunal (in connection with Cr. App. (SJ) 4954/2019), Sri Saket Anand (in connection with Cr. Misc. No. 8092/2020) and Sri Abhishek Kumar (in connection with Cr. APP. (DB) 76/2020) were rejected respectively.

7) On 09th April at 12.00 P.M., a meeting through Video Conferencing was held between Hon'ble the Chief Justice, Hon'ble Mr. Justice Dinesh Kumar Singh, JAD-1, Hon'ble Mr. Justice Hemant Kumar Shrivastava, JAD-2 and Shri Lalit Kishore, learned Advocate General, Shri S.D. Sanjay, Addl. Solicitor General, Shri Yogesh Chandra Verma, President of the Advocate Association, Shri Sanjay Singh, President of Bar Association and Shri Ajay Thakur, President of Lawyers Association, Sri Shailedra Singh, Secretary advocate association, Sri Mukesh Kant, Secretary Bar Association and Shri Rajeev Singh, Secretary Lawyers Association with regard to conducting the proceedings of the High Court and Civil Courts through e-filing and Video Conferencing in pursuance to the judgement of the Hon'ble Apex Court dated 06/04/2020 in suo-moto (Civil) No. 5/2020.

The learned Advocate General, Additional Solicitor General, President and Secretaries of three associations of lawyers were of the view that the proceedings should be conducted through e-filing and Video Conferencing only with regard to really urgent matters.

The Chairman of the Co-ordination Committee, Shri Yogesh Chandra Verma requested to schedule a meeting through Video Conferencing on 11/04/2020 at 12.00 P.M. to enable him to take opinion and response of members of all three associations and convey the same. In the meantime, he requested to notify the modalities of e-filing and conducting the proceedings through Video Conferencing.

The Hon'ble Chief Justice apprised the abovementioned representatives of the Bar that broad modalities have already been notified in Daily Cause List dated 09/04/2020 and the draft rules with regard to Video Conferencing specifying the modalities of e-filing and Video Conferencing will be notified very shortly.